

12.1 1/2 hrs.

[English]

**Committee on Private Members' Bills
and Resolutions**

Minutes

SHRIMATI SEELA GAUTAM (ALIGARH): Sir, I beg to lay on the Table the Minutes (Hindi and English versions) of the Fifth to Ninth sittings of the Committee on Private Members' Bills and Resolutions held during the Fourth Session.

12.02 hrs.

[Translation]

**Standing Committee on Railways
Eighth Report**

SHRI BASU DEB ACHARIA (BANKURA): Sir, I beg to present "The Eighth Report (Hindi & English versions) of the Standing Committee on Railways on Action Taken by Government on the recommendations contained in the Fourth Report on "Demands for Grants 1996-97".

12.2 1/2 hrs.

[Translation]

Presentation of Petition

SHRI RAM NAIK (MUMBAI-NORTH): Sir, I beg to present "a Petition signed by Dr. Ram Barot, Chairman, Health Committee of the Greater Mumbai Municipal Corporation and other doctors requesting to ban production, sale and consumption of Gutkha and Pan Masafa."

12.03 hrs.

[English]

BUSINESS OF THE HOUSE

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JENA): With your permission, Sir, I rise to announce that Government Business during the week commencing Monday, the 28th July, 1997 will consist of:-

1. Consideration of any item of Government Business carried over from today's Order Paper.
2. Discussion on the Statutory Resolution seeking disapproval of the Out-of-Turn allotment of Government Residences (Validation) Ordinance, 1997 and consideration and passing of the Out-of-Turn allotment of Government Residences (Validation) Bill, 1997.
3. Consideration and passing of the Cotton Ginning and Pressing Factories (Repeal) Bill, 1997.

4. Consideration and passing of the Coast Guard (Amendment) Bill, 1996 as passed by Rajya Sabha.
5. Discussion on Resolution regarding rejection of the Award given by the Board of the Arbitration in CA Reference No. 1 of 1991 under the JCM Scheme.
6. Discussion and voting on Supplementary Demands for Grants (Railways) for 1997-98.
7. Discussion on the Statutory Resolution seeking disapproval of the Presidential and Vice-Presidential Elections (Amendment) Ordinance, 1997 and consideration and passing of the Presidential and Vice-Presidential Elections (Amendment) Bill, 1997.
8. Consideration and passing of the Private Security Guards and Agencies (Regulation) Bill, 1994 as passed by Rajya Sabha.
9. Further discussion on the Motion regarding Approach Paper to the Ninth Five Year Plan, 1997-2000.

SHRI P. NAMGYAL (LADAKH): Sir, the following item may be included in the next week's agenda:-

Non-cooperation by the State Government of Jammu & Kashmir in the functioning of Ladakh Autonomous Hill Development Council.

[Translation]

SHRI RAJENDRA AGNIHOTRI (JHANSI): Mr. Deputy Speaker, Sir, the following items may be included in the next week's agenda:-

1. If any employee dies in harness, the family of the deceased should immediately be given compassion; if the dependent of the deceased is not provided employment within a period of two months, his family should be provided 50 per cent of his salary as allowance for livelihood so that the crisis of the family can be averted.
2. Until the candidates selected on compassionate ground in Jhansi Division of the Central Railway are appointed, 50 per cent of the salaries should be given to their families for livelihood.

SHRI RAM BAHADUR SINGH (MAHARAJGANJ): Mr. Deputy Speaker, Sir, the following items may be included in the next week's agenda:-

1. Discussion on the bungling on large scale in rural electrification.
2. Discussion on privatisation of coal industry.

SHRI NAWAL KISHORE RAI (SITAMARHI): Mr. Deputy Speaker, Sir, the following items may be included in the next weeks' agenda:-

1. Discussion on problems created due to damage of all the main roads and bridges and the heavy loss of life and property as a result of heavy rain and devastating floods in Sitamarhi district of Bihar.

2. Discussion on the removal of difficulties being faced by the unemployed youth due to gross irregularities in Prime Minister's Rozgar Yojana.

SHRI ILIYAS AZMI (SHAHABAD): Mr. Deputy Speaker, Sir, the following items may be included in the next week's agenda:-

The heavy rainfall in the country has shattered the life of the people besides, they have to suffer the loss of livestock worth crores of rupees. The condition of Gujrat and Bihar was very pitiable.

The Union Government is requested to contact the State Governments and help them to face the difficulties in this regard.

SHRI BACHI SINGH RAWAT 'BACHDA' (ALMORA): Mr. Deputy Speaker, Sir, the following items may be included in the next weeks agenda:-

1. The need of immediate launching of central arrangement for distribution of foodgrains and providing additional quota under the Public Distribution System for hilly, inaccessible areas in the country where there is shortage of foodgrains.
2. The need of setting up special courts for hearing of cases relating to corruption and economic offences and their speedy disposal.

[English]

SHRIMATI GEETA MUKHERJEE (PANSKURA): Sir, I would like to inform the House that the hon. Speaker had given us a word of honour that on the 29th July 1997, the 'Women's Reservation Bill' would be there in the List of Business.

12.09 hrs.

[English]

MOTION RE: REPORT OF THE JOINT COMMITTEE ON THE BROADCASTING BILL, 1997—EXTENSION OF TIME

SHRI SHARAD PAWAR (BARAMATI): Sir, I beg to move:

"That this House do extend upto the last day of the last week of Winter Session, 1997, the time for presentation of the Report of the Joint Committee on the Broadcasting Bill, 1997."

MR. DEPUTY-SPEAKER: The question is:

"That this House do extend upto the last day of the last week of Winter Session, 1997, the time for presentation of the Report of the Joint Committee on the Broadcasting Bill, 1997."

The motion was adopted

12.10 hrs.

[English]

MOTION RE: FOURTEENTH REPORT OF THE BUSINESS ADVISORY COMMITTEE

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JENA): I beg to move:

"That this House do agree with the Fourteenth Report of the Business Advisory Committee presented to the House on the 24th July, 1997."

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Fourteenth Report of the Business Advisory Committee presented to the House on the 24th July, 1997."

The motion was adopted.

12.12 hrs.

[English]

OUT-OF-TURN ALLOTMENT OF GOVERNMENT RESIDENCES (VALIDATION) BILL*

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU): I beg to move for leave to introduce a Bill to validate certain out-of-turn allotments made by the Central Government.

MR. DEPUTY-SPEAKER: Motion moved:

"That leave be granted to introduce a Bill to validate certain out-of-turn allotments made by the Central Government."

SHRI ISWAR PRASANNA HAZARIKA (TEZPUR): Sir, I take serious exception to the introduction of this Bill. I feel that the House is not competent to pass the Bill for a number of reasons. There was an understanding in the last Session of Parliament that an Ordinance may have to be issued to validate the accommodation allotted to certain allottees, which were subsequently invalidated by the orders of the hon. Supreme Court. But this was to be confined to only Type III, IV and the lowest categories of employees. But by virtue of this Ordinance, the benefit has been extended right up to Type VII, VIII and the highest categories. That was not the understanding in this House.

Secondly, this Bill should be called 'Convicted Offenders (Exoneration and Acquittal) Act'. The caption given is an euphemism for the caption that I am suggesting. This is palpably and blatantly unconstitutional. It is because of tyrannically, arbitrary decisions of the Executive that the aggrieved people have gone to the Courts with Public

*Published in the Gazette of India Extraordinary, Part II, Section-2 dated 25.7.97.